

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.159/2006  
This the 10th day of April 2006

**HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.**

Saira Bano, aged about years, W/o Late Shri Sekh Niyamat Ali, resident of 532 A/38, Chaudhari Tola, Aliganj, Lucknow.

...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

1. The Director, Geological Survey of India (Northern Region), Aliganj, Lucknow.
2. The Deputy Director, Geological Survey of India (Northern Region), Aliganj, Lucknow.

...Respondents.

By Advocate: Shri J.S. Walia.

**ORDER (Oral)**

**BY HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.**

1. Heard Shri Praveen Kumar appearing for the applicant and Shri J.S. Walia appearing for the respondents in this O.A. Also perused the contents of the application and the papers annexed with it. The sole grievance of the applicant is that though she applied long back on 24.07.2004 for compassionate appointment under dying in harness rules on the death of her husband on 17.09.2003 but the authority concerned is not taking any decision thereon and is keeping the matter pending. Annexure-A-3 is the copy of that application. Shri Walla, is not in a position to say whether such an application was received by the Authority

concerned but he does not dispute the position that application, if received should have been disposed of in accordance with rules. The Learned counsel for applicant has referred to the circumstances compelling the applicant to file O.As. regarding payment of dues, which became admissible on the sudden death of her husband.

2. The Tribunal is of the view that there is no point in keeping this application pending and in calling reply etc. of the respondents, as that would unnecessarily delay the matter. The Tribunal is of the view that the Respondent No.2 to whom the applicant is said to have given application dated 24.07.2004 for compassionate appointment can be asked to take suitable decision in accordance with the relevant rules and the orders on the subject, within the particular period that may be fixed by the Tribunal.
3. So this petition is finally disposed of with a direction to O.P.No.2 to take decision on applicant's application dated 24.07.2004 (Copy of which is annexed as Annexure A-3) or any other application that she might have given for the purpose, within a period of three months from the date a certified copy of this order together with the copy of the said representation (Annexure A-3) is produced before him. No order as to costs.

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10/10/06*  
(KHEM KARAN)  
VICE-CHAIRMAN